

RESTRICTIONS IMPOSED ON THE ENTRY OF  
INDIANS INTO MALAYA

\*73. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of Government has been drawn to the Ordinances promulgated by the Governments of the Malayan Peninsula with a view to control fresh emigration into the Peninsula; and

(b) if so, what action has been taken by Government to safeguard the interests of Indian nationals in the Peninsula ?

THE PARLIAMENTARY SECRETARY TO THE PRIME MINISTER (SHRIMATI LAKSHMI MENON): (a) Yes.

(b) The new Ordinances are intended to protect the interests of all persons, including persons of Indian origin, resident in Malaya. Fresh immigration will henceforth be permitted only under certain conditions, the main criterion being whether such immigration will be for the good of the people of Malaya.

Representations to protect the interests of Indian community in Malaya were made to the local authorities by our Representative at Singapore and on the whole they have taken a sympathetic attitude towards such representations.

SHRI M. VALIULLA: May I know whether the Government of India consulted the Chambers of Commerce in these places?

SHRIMATI LAKSHMI MENON : The Government of India did not consult the Chambers of Commerce but the Chambers of Commerce made representations to the Government of India.

SHRI M. VALIULLA: When was this law brought into effect?

SHRIMATI LAKSHMI MENON : First August 1953.

SHRI M. VALIULLA: From that onwards, is there any noticeable fall in the number of immigrants from India?

SHRIMATI LAKSHMI MENON : We have not got the figures for 1953.

SHRI M. VALIULLA: What are the terms and conditions on which immigration will be allowed into that country?

SHRIMATI LAKSHMI MENON : The conditions are governed by the Immigration Act. Under the 1953 Act, certain categories of visitors, who are British subjects and hold British passports, are allowed free entry and re-entry. In other cases, permits and passes have got to be obtained from the Immigration Officer, Malaya.

SHRI M. VALIULLA: Is it the Colonial Government that has passed this order?

SHRIMATI LAKSHMI MENON : The Malayan Government.

SHRI M. VALIULLA: The Malayan Colonial Government, not the Malayan People's Government.

IMPORT AND EXPORT OF CONFECTIONERY  
ITEMS

\*74. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) the items which are included under "Confectionery" for import purposes;

(b) the countries which export confectionery to India; and

(c) whether India is exporting confectionery to other countries; if so to which countries?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) Toffees, lozenges, chocolates, sugar-coated fruits and iced confectionery of all types.

(b) Mainly U.K.

(c) Yes. Mainly to Ceylon, Malaya, Singapur, Burma, Belgian Congo, Aden and Middle Eastern countries. Recently small quantities have also been exported to Japan and Canada.

#### PLEBISCITE IN PORTUGUESE POCKETS IN INDIA

\*75. SHRI H. C. MATHUR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Portuguese Government are holding a plebiscite in the Portuguese pockets in India; and

(b) whether the Government of India have been informed of the position; and if so, what steps have been taken by Government in the matter?

THE PARLIAMENTARY SECRETARY TO THE PRIME MINISTER (SHRIMATI LAKSHMI MENON):

(a) and (b). According to information available to the Government of India, a questionnaire was issued to the people of Diu, Vanakbara and Goghola at meetings called by the Governor of Diu. The people present were asked to give their name, address, caste, profession, etc., and to give answers to two questions:

(i) whether or not he/she was happy under the Portuguese regime, and

(ii) whether his/her needs were catered for and whether he/she was made to feel comfortable.

It is understood that these forms were collected at the end of the meetings and were to be sent to the authorities in Goa.

The Government of India do not propose to take any notice of such processes, which are not democratic.

SHRI H. C. MATHUR: Has the Government of India been informed officially by the Portuguese Government about this action that they were taking or was it unilateral?

SHRIMATI LAKSHMI MENON: The Portuguese Government have not informed us.

SHRI H. C. MATHUR: Is the Government of India aware of the activities of the Portuguese Government in victimising the people who are pro-Indian and an overwhelming majority of them are there?

SHRIMATI LAKSHMI MENON: Government are aware of that.

SHRI H. C. MATHUR: What does Government intend to do to give relief?

SHRIMATI VIOLET ALVA: May I know . . .

MR. CHAIRMAN: Mrs. Alva, she knows more about this.

SHRIMATI VIOLET ALVA: May I know whether they are aware that there is a very large section of people from Goa who are residents in India, especially the Indian Roman Catholics who are strongly in favour of the Portuguese regime to continue in Goa?

SHRI JAWAHARLAL NEHRU: No, Sir. That is a matter of surmise. We are not aware of that.

#### FOREIGN EXPERTS TO ADVISE GOVERNMENT ON VILLAGE AND SMALL-SCALE INDUSTRIES

\*76. SHRI H. C. MATHUR: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) what are the qualifications and past experience of the foreign experts invited by Government to advise in formulating plans for the development of village and small scale industries; and to which countries they respectively belong; and

(b) whether they have submitted any interim report so far?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (a) A statement is laid on the Table of the Council. [See Appendix VII, Annexure No. 42.]

(b) No. Sir.